

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).1305/2015

(Arising out of impugned final judgment and order dated 15-03-2013 in CRP No.5920/2003 passed by the High Court Of A.P. At Hyderabad)

THE AUTHORIZED OFFICER LAND REFORMS TRIBUNAL & ANR.Petitioner(s)

VERSUS

MANDAVA UMAMAHESWARA RAO & ORS.

Respondent(s)

(IA No. 1/2015 - CONDONATION OF DELAY IN FILING, IA No. 2/2015 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

WITH

Diary No(s). 17303/2023 (XII-A)

(IA No.127242/2023 - CONDONATION OF DELAY IN FILING, IA No.127244/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 13-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Sarvan Kumar Karanam, AOR  
Ms. Pranali Tayade, Adv.

Mr. S. Udaya Kumar Sagar, AOR

Mr. D. Ramakrishna Reddy, Adv.  
Mr. Nishant Sharma, Adv.  
Ms. Adviteeya, Adv.  
Mrs. D. Bharathi Reddy, AOR

For Respondent(s)

Mr. Anand Padmanabhan R., Adv.  
Mr. V. Sridhar Reddy, Adv.  
Mr. Swayam Prakash Kashyap, Adv.  
Mr. Rohit Jaiswal, Adv.  
Mr. Abhijit Sengupta, AOR

Mr. Krishna Dev Jagarlamudi, AOR

Mr. Sadineni Ravi Kumar, AOR  
Ms. Isha, Adv.

**Mr. Sanjay Jain, AOR**

**Mr. D. Ramakrishna Reddy, Adv.**

**Mr. Nishant Sharma, Adv.**

**Mrs. D. Bharathi Reddy, AOR**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1. Learned standing counsel for the State of Telangana seeks and is granted two weeks' time to file vakalatnama as well as to take instructions.**
- 2. Post the matters on 19.03.2024.**

**(ARJUN BISHT)  
COURT MASTER (SH)**

**(PREETHI T.C.)  
COURT MASTER (NSH)**